

File No. 15(6)2017/FLRS/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 12th March, 2021

ADVISORY

Subject: Advisory regarding delays in processing of applications for renewal of the licenses – reg.

Sir / Madam,

It has been brought to the notice of FSSAI that some Central and State Licensing Authorities keep renewal license applications pending due to non-confirmation of receipt of annual return i.e. Form D-1 & D-2 against that particular license. Queries are raised for ascertaining the status, and compliance is insisted before processing the renewal applications. Such process is reportedly lengthy and time consuming which leads to inordinate delays in renewal of licenses.

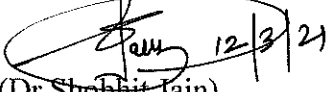
2. The matter has been reviewed in this office and it has been decided that while the compliance with all the conditions of the existing license are to be ensured by the FBOs, but the practice of holding the renewal application of license for ensuring the filing of return may not be prudent and leads to unnecessary delays and increases the pendency. Further queries regarding the status of filing of return can be done separately / by way of improvement notices while ensuring grant of renewal of license within the stipulated time frame under the provisions of FSS (Licensing & Registration of Food Businesses) Regulations, 2011.

3. It is advised that no application for renewal of license should be kept pending for proceeding regarding filing of returns. Such licenses may be duly renewed and in case of any default / contravention by the FBO, appropriate penal action as per the provisions of the FSS Act, 2006 & Rules / Regulations made thereunder may be initiated by the concerned Licensing Authority.

4. Accordingly, all the Commissioners of Food Safety are requested to bring the above advisory to the notice of all Designated Officers under their respective jurisdiction.

5. This issues with the approval of Competent Authority.

Yours sincerely,


(Dr Shobhit Jain)

Executive Director (CS)

Email: ed-office@fssai.gov.in

To,

1. Commissioner of Food Safety of All States/ UTs
2. All Central Licensing Authorities of FSSAI

Copy to -

1. All Regional Directors of FSSAI – For Information
2. CITO, FSSAI - For uploading on FSSAI website
3. PPS to Chairperson, FSSAI- For information
4. PS to CEO, FSSAI - For information